

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 112
(IB)-532(PB)/2017

IN THE MATTER OF:

Punjab National Bank

.... Applicant/petitioner

Vs.

Haridwar Iron & Ispat Rolling Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 31.07.2019

Coram:

DR. DEEPTI MUKESH

HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the respondent

Mr. Kanish Khetan, Mr. Abhishek Pratap Singh,
RP.

ORDER

CA-438(PB)/2019:-

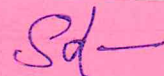
Learned counsel for the RP undertakes to file proper affidavit with respect to the present application filed for liquidation and further seeks time to file appropriate application with respect to the substituted service on unserved respondent in CA-297(PB)/2019.

Reply by respondent no. 29 has already been filed and a copy thereof has already been furnished to the counsel for the RP.

List for arguments on 29.08.2019.



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)



(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)